Minutes of the Meeting No.4/19 scheduled on 18.07.2018 (actually held on 24.07.2018) under the Chairmanship of Shri K.C. Rout, Addl. DGFT

XXXXXXX

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri Shaish Kumar, Consultant

Shri D.N. Mathur, Consultant

The Committee first considered minutes of the NC Meeting No. 3/19 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-93 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/299/AM17/DES-IV F. No. 01/83/50/315/AM17/DES-IV RLA. No. 30/24/40/48/AM16 RLA No. 30/24/40/03/AM17 Lic. No. 3010103779 dt.10.05.2016 Lic. No. 3010103780 dt.13.05.2016

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 29.06.2018 issued by DGFT and final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.

Case No. M-94 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Godrej Industries Ltd., Mumbai F. No. 01/83/171/01/AM19/DES-IV

The Committee considered the case as per agenda for modification/ amendment of existing SION No. A-1486 item No.1 "Lauryl Alcohol" during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to amend/ modify the existing SION No. A-1486 item No.1 **"Lauryl Alcohol" to "Lauryl Alcohol/ Lauryl Myristyl Alcohol"** on the basis of technical comments given by the CHEMEXIL without any other change as under:-

Details of Existing SION				Modification recommended			
Export item	S. No.	Import item	Qty. allowed (Per Kg)	Export item	S. No.	Import item	Qty. allowed (Per Kg)
Sodium Lauryl sulphate 90%	1.	Lauryl Alcohol	0.780 Kg	Sodium Lauryl sulphate 90%	1.	Lauryl Alcohol/ Lauryl Myristyl Alcohol	0.780 Kg
	2.	Chloro Sulphoanic Acid	0.441 Kg		2.	Chloro Sulphoanic Acid	0.441 Kg
	3.	Sodium Hydroxide	0.175 Kg		3.	Sodium Hydroxide	0.175 Kg
	4.	E.D.T.A Tech	0.0005 Kg		4.	E.D.T.A Tech	0.0005 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-95 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Grindwell Norton Ltd., Mumbai F. No. 01/83/50/830/AM17/DES-IV RLA. No. 03/94/40/1105/AM16 Lic. No. 0310808841 dt.27.10.2016

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 21.06.2018 issued by DGFT and reminder by mail dated 20.07.2018. The case is re-listed for 16.08.2018.

Case No. M-96 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Kaleesuwari Refinery and Industry Pvt. Ltd., Hyderabad F. No. 01/83/171/20/AM18/DES-IV

The Committee considered the case as per agenda and decided to reject the request on account of National Policy on Biofuels 2018 which states that export of biofuels would be permitted after meeting the domestic requirement and would be decided by National Biofuel Coordination Committee.

Case No. M-97 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Vedanta Ltd., TN F. No. 01/83/50/592/AM17/DES-IV F. No. 01/83/50/491/AM17/DES-IV RLA No. 35/24/40/08/AM17 RLA No. 35/24/40/13/AM17 Lic. No. 3510044951 dt.03.06.2016 Lic. No. 3510044971 dt.01.07.2016

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to Deptt. of IPP on 25.07.2018. The case is re-listed for 16.08.2018.

Case No. M-98 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Rubamin Ltd., Goa F. No. 01/83/50/478/AM18/DES-IV F. No. 01/83/50/479/AM18/DES-IV RLA. No. 34/24/40/110/AM18 RLA No. 34/24/40/131/AM18 Lic. No. 3410043461 dt.11.09.2017 Lic. No. 3410043462 dt.11.09.2017

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT and final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.

Case No. M-99 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Filmlab (I) Pvt. Ltd., Mumbai F. No. 01/83/50/831/AM16/DES-IV RLA. No. 03/94/40/568/AM16 Lic. No. 0310799649 dt.23.10.2015

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/215/2018- TSW dated 20.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.1).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-100 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Rishabh Metals & Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/158/AM18/DES-IV RLA. No. 03/94/40/27/AM18 Lic. No. 0310812792 dt.25.04.2017

The Committee re-considered the case as per agenda for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item No.1	Qty.	Items of import	Qty.
POLYACRYLAMIDE DERIVATIVES	1 Kg	POLYACRYLAMIDE	0.175 Kg
		ACRYLIC ACID	0.075 Kg
		DADMAC 65%	0.123 Kg

Export item No.2	Qty.	Items of import	Qty.
POLYAMINE DERIVATIVES	1 Kg	DICYANDIAMIDE 99.5% MIN	0.275 Kg
		DETA (DIETHYLENE TRIAMINE)	0.180 Kg
		EPICHLOROHYDRIN	0.050 Kg

Export item No.3	Qty.	Items of import	Qty.
POLYAMIDE EPICHLOROHYDRIN RESIN	1 Kg	ADIPIC ACID	0.166 Kg
		DETA (DIETHYLENE TRIAMINE)	0.165 Kg
		EPICHLOROHYDRIN	0.049 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-101 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Greenlam Industries Ltd., New Delhi F. No. 01/83/171/04/AM19/DES-IV

The Committee considered the case as per agenda for modification/ amendment of GSM range of existing SION No.H-302, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to modify/ amend the GSM range of existing SION No. H-302 without any other change as under:-

export item details of existing SION	Input description as per SION H-302, in which modification is required	**Modification recommended**
Single Side Decorative laminates without Barrier Paper	1. Kraft Paper (60 GSM – 250 GSM)	1. Kraft Paper (60 GSM– 230 GSM)
	3. Tissue Paper (20 GSM – 38 GSM)	3. Tissue Paper (18 GSM– 50 GSM)

Case No. M-102 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Colour India, Vadodara F. No. 01/83/50/802/AM16/DES-IV RLA. No. 34/24/40/209/AM16 Lic. No. 3410041664 dt.06.11.2015

The Committee considered the case as per agenda for re-consider the decision of Norms Committee meeting No.9/83, during in the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to allow import of Prussian Blue 0.926 Kg against their export of 1 Kg Prussian Blue MF Grade in line with Central Excise Data given by the firm for another Advance Authorization No.3410042392 dated 01.08.2018 in Norms Committee meeting No.12/83 dated 07.12.2016.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-103 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Forace Polymers (P) Ltd., Haridwar F. No. 01/83/50/597/AM17/DES-IV RLA. No. 05/23/40/244/AM17 Lic. No. 0510399491 dt.19.08.2016

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (PC. Div) vide their UO.No.46011/38/2015-PC-II dated 29.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.2).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-104 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Forace Polymers (P) Ltd., Haridwar F. No. 01/83/50/694/AM16/DES-IV RLA. No. 05/23/40/277/AM16 Lic. No. 0510395775 dt.30.09.2015

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (PC. Div) vide their UO.No.46011/38/2015-PC-II dated 06.04.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.3).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-105 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Forace Polymers (P) Ltd., Haridwar F. No. 01/83/50/682/AM16/DES-IV RLA. No. 05/23/40/276/AM16 Lic. No. 0510395774 dt.30.09.2015

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (PC. Div) vide their UO.No.46011/38/2015-PC-II dated 29.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.4).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-106 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Delta Exports International, New Delhi F. No. 01/83/50/349/AM18/DES-IV RLA. No. 05/23/40/142/AM18 Lic. No. 0510403322 dt.04.07.2017

The Committee considered the case as per agenda for amendment in description of import item, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to amend the description of import item, approved in Meeting No.7/83 dated 18.10.2017 without any other change as under:-

Import item as per AA	As per NC M. No. 6/83 dt. 20.09.17	Import item recommended
Palm Wax Britz Wax BW 101	Palm Wax Britz Wax BW 77	Palm Wax Britz Wax BW 101

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-107 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Solar Chemferts Pvt Ltd., Mumbai F. No. 01/83/50/823/AM17/DES-IV RLA. No. 03/95/40/482/AM17 Lic. No. 0310809047 dt.08.11.2016

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Basic Chromium Sulphate	1 MT	Sodium Bichromate (Dihydrated)/ Sodium Dichromate	0.440 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-108 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Snam Abrasives Pvt. Ltd., Bangalore F. No. 01/83/50/589/AM15/DES-IV. Pt. RLA. No. 07/24/40/256/AM15 Lic. No. 0710107007 dt.17.11.2014

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O dated 20.10.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.5).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-109 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Damati Paperkraft, Mumbai F. No. 01/83/50/53/AM18/DES-IV RLA. No. 03/94/40/1083/AM17 Lic. No. 0310811592 dt.03.03.2017

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/239/2017- TSW dated 17.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.6).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-110 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Solar Chemferts Pvt Ltd., Mumbai F. No. 01/83/50/449/AM18/DES-IV RLA. No. 03/95/40/251/AM18 Lic. No. 0310815419 dt.29.08.2017

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Basic Chromium Sulphate	1 MT	Sodium Bichromate (Dihydrated)/ Sodium Dichromate	0.440 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-111 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Heranba Industries Ltd., Mumbai F. No. 01/83/171/05/AM19/DES-IV RLA. No. 03/94/40/71/AM19 Lic. No. 0310821898 dt.25.06.2018

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L issued by mail on 31.08.2018 by DGFT. The case is re-listed for 16.08.2018.

Case No. M-112 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/21/AM18/DES-IV

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2018- TSW dated 03.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.7-9).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-113 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/23/AM18/DES-IV

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2018- TSW (Pt.) dated 03.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.10-12).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-114 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/24/AM18/DES-IV

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2018- TSW dated 03.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.13-16).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-115 NC No. 4/19 Dated 18.07.2018 (held on 24.07.2018)	M/s. Loxim Industries Ltd., Ahmedabad F. No. 01/83/50/495/AM18/DES-IV RLA No.08/24/40/201/AM18 Lic. No.0810141213 dt.18.10.2017

The Committee re-considered the case as per agenda for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Direct Brown SBR Liquid / Colorant Lil LQ/ Colorant Lil PEG LQ (Dye content 20% in export item) (CI Direct Brown 44)	1 Kg	Meta Phenylene Diamine Raw material	0.166 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 4/83-ALC1/2018 **MEETING DATE** : 18.07.2018

1	**Case No.:63/3/83-ALC1/2018**	Party Name:CLEAROCK ENTERPRISES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00158/AM19/	RLA File :07/24/040/00194/AM13/	Lic.No/Date:0710089948 31.07.2012	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. Final reminder issued by mail on 20.07.2018.The case is re-listed for 16.08.2018.			

2	**Case No.:84/3/83-ALC1/2018**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00179/AM19/	RLA File :15/24/040/00017/AM15/	Lic.No/Date:1510022038 17.12.2014	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
CALCIUM CARBONATE COMPOUND	1 Kg	PP GRANULES POLYPROPYLENE	1.03 Kg/Kg content in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

3	**Case No.:88/3/83-ALC1/2018**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00183/AM19/	RLA File :15/24/040/00020/AM15/	Lic.No/Date:1510022044 12.02.2015	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
CALCIUM CARBONATE (FMB)	1 Kg	POLYPROPYLENE GRANULES	1.03 Kg/Kg content in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

4	**Case No.:33/4/83-ALC1/2018**	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00231/AM19/	RLA File :07/24/040/00421/AM16/	Lic.No/Date:0710109568 24.03.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRINTED BOOKS= RELIGIOUS BOOKS=NEW TESTAMENT (FRENCH,SPANISH,ENGLISH) QTY 45,000 NOS	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 28GSM, 760MM (Plus or Minus.)	1.12 Kg/Kg content contained in the export product.
		RAINBOW 290GSM 13-0814, BLACK KID 921 BOOK COVER.(Plus or Minus)	1.12 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:30/4/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00228/AM19/	RLA File :07/24/040/00011/AM17/	Lic.No/Date:0710109658 18.04.2016	Defer Date:

5 **Decision :** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRINTED RELIGIOUS BOOKS= CHICHEWA VEST POCKET NT= QTY 239904 NOS	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 28GSM, 780MM (Plus or Minus)	1.12 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:31/4/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00229/AM19/	RLA File :07/24/040/00043/AM17/	Lic.No/Date:0710109829 17.05.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

	Export item	Qty.	Import item	Qty.
6	PRINTED BOOKS=RELIGIOUS BOOKS= ENCHIRIDION SYMBOLORUM AND AUGUSTINES CONFESSIONS AND CARDIAL SARAHS BOOK GOD OR NOTHING=QTY 79685 NOS	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 40GSM,760MM (PLUS OR MINUS)	1.12 Kg/Kg content contained in the export product.
			CREAMY HI BULK UNCOATED PRINTING PAPER, 50 GSM, 660 MM (PLUS or MINUS)	1.12 Kg/Kg content contained in the export product.
			ARBELAVE LIBRARY BUCKRAM BLACK COVER (PLUS or MINUS)	1.05 Kg/Kg content contained in the export product.
			RAINBOW 80 (118 GSM)	1.12 Kg/Kg content

		CHARCOAL ANTIQUE PAPER (PLUS or MINUS)	contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

7	**Case No.:32/4/83-ALC1/2018**	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00230/AM19/	RLA File :07/24/040/00118/AM17/	Lic.No/Date:0710110071 11.07.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRINTED BOOKS= RELIGIOUS BOOKS=AMHARIC BLUE COAT POCKET NT =QTY 32000, OROMO COAT POCKET NT=QTY 7000, AMHARIC WHTE VEST MEDICAL NT=QTY 5900, AMHARIC BLUE VEST POCKET NT=228600, OROMO WHITE MEDICAL VEST NT=QTY 2100, OROMO BLUE VEST POCKET=QTY 106080.	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 28 GSM, 780MM(Plus or Minus)	1.12 Kg/Kg content contained in the export product.
		THINOPAQUE UNCOATED THIN PRINTING PAPER, 28 GSM, 720MM(Plus or Minus)	1.12 Kg/Kg content contained in the export product.
		RAINBOW 270GSM 12-0408 BLUE MOROCCO 949 BOOK COVER (Plus or Minus)	1.05 Kg/Kg content contained in the export product.
		RAINBOW 270GSM 12-0408 WHITE MOROCCO 949 BOOK COVER (Plus or Minus)	1.05 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	**Case No.:89/3/83-ALC1/2018**	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00184/AM19/	RLA File :15/24/040/00010/AM17/	Lic.No/Date:1510022114 07.10.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
CALCIUM CARBONATE (FMB)	1 Kg	POLYPROPYLENE GRANULES	1.03 Kg/Kg content in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

9	**Case No.:34/4/83-ALC1/2018**	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File	RLA File	Lic.No/Date:0710110785	Defer Date:

:01/83/050/00232/AM19/	:07/24/040/00293/AM17/	14.12.2016	

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRINTED BOOKS= AFRICA STUDY BILLE= QTY 16320 NOS	1 Kg	CUSTOM BRITE (WHITE) 67 CM, 33 GSM UNCOATED PAPER (Plus or Minus)	1.12 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10

Case No.:37/4/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00235/AM19/	RLA File :31/83/040/00011/AM17/	Lic.No/Date:3110066539 10.01.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Pigment Yellow 17 CI No. 21105	1 Kg	3,3 Dichloro Benzidine Dihydrochloride (3,3 DCBH)	0.384 Kg
		Aceto Acet Ortho Anisidide (AAOA)	0.532 Kg
		Sodium Nitrite	0.210 Kg
		Acetic Acid	0.300 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

11

Case No.:24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and noted that reply to D/L furnished by the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O. issued on 25.07.2018. The case is re-listed for 16.08.2018

12

Case No.:53/4/83-ALC1/2018	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00251/AM19/	RLA File :05/23/040/00032/AM18/	Lic.No/Date:0510402395 28.04.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/177/2015-TSW dated 12.07.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.17).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

NORMS COMMITTEE.

13	**Case No.:3/6/83-ALC1/2017**	Party Name:BANARAS BEADS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00315/AM18/	RLA File :15/24/040/00003/AM18/	Lic.No/Date:1510022132 15.06.2017	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the reply of D/L furnished by the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O. issued on 27.07.2018. The case is re-listed for 16.08.2018.			

14	**Case No.:103/3/83-ALC1/2018**	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00198/AM19/	RLA File :05/24/040/00150/AM18/	Lic.No/Date:0510403385 12.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	**Case No.:100/3/83-ALC1/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00195/AM19/	RLA File :29/24/040/00003/AM18/	Lic.No/Date:2910025298 17.08.2017	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. Final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.			

16	**Case No.:34/8/83-ALC1/2017**	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00467/AM18/	RLA File :05/24/040/00235/AM18/	Lic.No/Date:0510403913 04.09.2017	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to call for the firm for personal hearing. The case is re-listed for 16.08.2018.			

17	**Case No.:67/9/83-ALC1/2017**	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00565/AM18/	RLA File :34/24/040/00125/AM18/	Lic.No/Date:3410043438 04.09.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
COLOURING MATTERS:SOLVENT VIOLET 14 POWDER	1 Kg	1,8 DICHLORO ANTHRAQUINONE POWDER	0.736 Kg

		PARA TOLUIDINE SOLID	0.569 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	**Case No.:35/8/83-ALC1/2017**	Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00468/AM18/	RLA File :32/24/040/00020/AM18/	Lic.No/Date:3210078250 11.09.2017	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to call for the firm for personal hearing . Mail sent on 19.07.2018. The case is re-listed for 16.08.2018.			

19	**Case No.:51/8/83-ALC1/2017**	Party Name:MEENA AGENCY LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00484/AM18/	RLA File :24/24/040/00023/AM15/	Lic.No/Date:2410042281 27.09.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer consideration of the case for wante of information from the firm. D/L/ dated 26.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

20	**Case No.:29/9/83-ALC1/2017**	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00527/AM18/	RLA File :05/24/040/00281/AM18/	Lic.No/Date:0510404194 04.10.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to call for the firm for personal hearing . The case is re-listed for 16.08.2018.			

21	**Case No.:65/8/83-ALC1/2017**	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00498/AM18/	RLA File :05/24/040/00317/AM18/	Lic.No/Date:0510404344 18.10.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to call for the firm for personal hearing. The case is re-listed for 16.08.2018.			

22	**Case No.:30/1/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00630/AM18/	RLA File :03/95/040/00568/AM18/	Lic.No/Date:0310816419 18.10.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer consideration of the case for wante of information from the firm. D/L/ dated 30.07.2018 by mail issued by DGFT. The case is re-listed for 16.08.2018.			

23	**Case No.:25/1/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**

	LIMITED,		
HQ File :01/83/050/00625/AM18/	RLA File :03/94/040/00559/AM18/	Lic.No/Date:0310816426 23.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	**Case No.:26/1/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00626/AM18/	RLA File :03/94/040/00571/AM18/	Lic.No/Date:0310816427 23.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (IPM) (Astromusk in Isopropyl Myristate . Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.2944 Kg
		PROPYLENE OXIDE	0.1824 Kg
		ALPHA METHYL STYRENE	0.4626 Kg
		PARAFORMALDEHYDE	0.088 Kg
		ISOPROPYL MYRISTATE	0.350 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	**Case No.:73/9/83-ALC1/2017**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00571/AM18/	RLA File :03/94/040/00543/AM18/	Lic.No/Date:0310816692 01.11.2017	Defer Date:16.08.2018

Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm D/L dated 31.07.2018 by mail issued by DGFT. The case is re-listed for 16.08.2018.

26	**Case No.:37/3/83-ALC1/2018**	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00132/AM19/	RLA File :09/24/040/00343/AM18/	Lic.No/Date:0910065639 03.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms

based on the written recommendation of Deptt. of IPP vide their U.O. No.7/222/2018- TSW dated 09.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.18).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27	**Case No.:49/9/83-ALC1/2017**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00547/AM18/	RLA File :08/24/040/00097/AM18/	Lic.No/Date:0810141273 08.11.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued on 24.07.2018. The case is re-listed for 16.08.2018.			

28	**Case No.:35/3/83-ALC1/2018**	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00130/AM19/	RLA File :09/24/040/00385/AM18/	Lic.No/Date:0910065659 10.11.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.			

29	**Case No.:68/1/83-ALC1/2018**	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00668/AM18/	RLA File :56/24/040/00001/AM18/	Lic.No/Date:5610005261 17.11.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm D/L dt.30.07.2018 issued by DIPP. The case is re-listed for 16.08.2018.			

30	**Case No.:29/2/83-ALC1/2018**	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00036/AM19/	RLA File :34/24/040/00220/AM18/	Lic.No/Date:3410043659 29.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
COLOURING MATTERS:SOLVENT RED 135(POLYPLAST RED GHS) POWDER	1 Kg	TETRA CHLORO PHTHALIC ANHYDRIDE POWDER	0.739 Kg
		1,8 DIAMINO NAPHTHALENE POWDER	0.408 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	**Case No.:30/2/83-ALC1/2018**	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00037/AM19/	RLA File :34/24/040/00210/AM18/	Lic.No/Date:3410043660 29.11.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.			

32	**Case No.:39/3/83-ALC1/2018**	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00134/AM19/	RLA File :09/24/040/00393/AM18/	Lic.No/Date:0910065718 30.11.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued on 19.06.2018. The case is re-listed for 16.08.2018.			

33	**Case No.:28/2/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00035/AM19/	RLA File :34/24/040/00195/AM18/	Lic.No/Date:3410043669 04.12.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm D/L issued on 26.07.2018. The case is re-listed for 16.08.2018.			

34	**Case No.:23/1/83-ALC1/2018**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00623/AM18/	RLA File :08/24/040/00180/AM18/	Lic.No/Date:0810141485 08.12.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.			

35	**Case No.:88/9/83-ALC1/2017**	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00586/AM18/	RLA File :05/24/040/00405/AM18/	Lic.No/Date:0510404856 11.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	**Case No.:38/3/83-ALC1/2018**	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00133/AM19/	RLA File :09/24/040/00476/AM18/	Lic.No/Date:0910065759 19.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms			

	based on the written recommendation of Deptt. of IPP vide their U.O. No.7/218/2018- TSW dated 28.06.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.19).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	**Case No.:34/2/83-ALC1/2018**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00041/AM19/	RLA File :34/24/040/00196/AM18/	Lic.No/Date:3410043720 21.12.2017	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to call for the firm for personal hearing. The case is re-listed for 16.08.2018.			

38	**Case No.:54/1/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00654/AM18/	RLA File :03/95/040/00775/AM18/	Lic.No/Date:0310818179 02.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued by mail on 31.07.2018. The case is re-listed for 16.08.2018.			

39	**Case No.:25/2/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00032/AM19/	RLA File :34/24/040/00236/AM18/	Lic.No/Date:3410043772 03.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm D/L issued on 26.07.2018. The case is re-listed for 16.08.2018.			

40	**Case No.:58/2/83-ALC1/2018**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00065/AM19/	RLA File :03/95/040/00628/AM18/	Lic.No/Date:0310818190 03.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued on 24.07.2018. The case is re-listed for 16.08.2018.			

41	**Case No.:36/1/83-ALC1/2018**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00636/AM18/	RLA File :52/24/040/00062/AM18/	Lic.No/Date:5210042479 04.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
Tebuconazole Technical	1 Kg	1-(4-Chlorophenyl)-4,4-Dimethyl-3-Pentanone	1.084 Kg
		Dimethyl Sulfide	0.16 Kg
		n-Butanol	0.15 Kg
		Methylcyclohexane	0.19 Kg
		1,2,4-Triazole	0.30 Kg
		Potassium Hydroxide	0.47 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	**Case No.:44/1/83-ALC1/2018**	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00644/AM18/	RLA File :03/94/040/00768/AM18/	Lic.No/Date:0310818271 05.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
BETA CYFLUTHRIN TECHNICAL	1 Kg	ACRYLONITRILE	0.2365 Kg
		ACETONITRILE	0.0042 Kg
		DIMETHYL FORMAMIDE	0.0084 Kg
		ISOBUTYLENE	0.2461 Kg
		HEXANE	0.2009 Kg
		TRIETHYLAMINE	0.0583 Kg
		CAUSTIC SODA FLAKES	0.0427 Kg
		ETHYLENE DICHLORIDE	0.0003 Kg
		TOLUENE	0.0397 Kg
		4-FLUORO-3-PHENOXYBENZALDEHYDE (4-FLUORO-M-PHENOXYBENZALDEHYDE (FMPB OR 4-FPBA)	0.589 Kg
		SODIUM CYANIDE(NACN)	0.1898 Kg
		ACETIC ACID	0.0058 Kg
		ISOPROPYL ALCOHOL(IPA)	0.0983 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	**Case No.:69/1/83-ALC1/2018**	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00669/AM18/	RLA File :08/24/040/00260/AM18/	Lic.No/Date:0810141704 05.01.2018	Defer Date:16.08.2018

Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued on 24.07.2018. The case is re-listed for 16.08.2018.

44	**Case No.:1/3/83-ALC1/2018**	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00096/AM19/	RLA File :09/24/040/00484/AM18/	Lic.No/Date:0910065862 05.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/222/2018- TSW dated 09.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.20).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	**Case No.:92/1/83-ALC1/2018**	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00692/AM18/	RLA File :05/24/040/00479/AM18/	Lic.No/Date:0510405254 08.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/150/2017- TSW dated 30.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.21).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	**Case No.:61/1/83-ALC1/2018**	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00661/AM18/	RLA File :03/95/040/00671/AM18/	Lic.No/Date:0310818337 09.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	**Case No.:67/1/83-ALC1/2018**	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00667/AM18/	RLA File :08/24/040/00198/AM18/	Lic.No/Date:0810141744 10.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
BEFENTHRIN TECHNICAL 95% MINIMUM	1 Kg	L. C. ACID 2,2-DIMETHYL-3-TRIFLORO PROPENYL CYCLO PROPANE CARBOLIC ACID)	0.675 Kg

		BIFENTHRIN ALCOHOL 2-METHYL-3-BIPHENYLMETHANOL	0.551 Kg
		DIMETHYL FORMAMIDE	0.018 Kg
		THIONYL CHLORIDE	0.33 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	**Case No.:22/2/83-ALC1/2018**	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00029/AM19/	RLA File :03/94/040/00801/AM18/	Lic.No/Date:0310818409 10.01.2018	Defer Date:16.08.2018

Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued on 24.07.2018. The case is re-listed for 16.08.2018.

49	**Case No.:86/1/83-ALC1/2018**	Party Name:PROEC ENERGY LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00686/AM18/	RLA File :05/24/040/00512/AM18/	Lic.No/Date:0510405340 12.01.2018	Defer Date:16.08.2018

Decision : The committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing their comments which is awaited. U.O issued on 08.05.2018. The case is re-listed for 16.08.2018.

50	**Case No.:19/2/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00026/AM19/	RLA File :03/94/040/00821/AM18/	Lic.No/Date:0310818473 12.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (BB) (Astromusk in Benzyl Benzoate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.2944 Kg
		PROPYLENE OXIDE	0.1824 Kg
		ALPHA METHYL STYRENE	0.4626 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	**Case No.:108/1/83-ALC1/2018**	Party Name:GRINDWELL NORTON LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00005/AM19/	RLA File :03/94/040/00721/AM18/	Lic.No/Date:0310818489 15.01.2018	Defer Date:16.08.2018

Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm D/l issued on 01.08.2018. The case is re-listed for 16.08.2018.

52	**Case No.:70/1/83-ALC1/2018**	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00670/AM18/	RLA File :08/24/040/00303/AM18/	Lic.No/Date:0810141813 17.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.			

53	**Case No.:60/1/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00660/AM18/	RLA File :03/95/040/00871/AM18/	Lic.No/Date:0310818633 19.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.			

54	**Case No.:16/2/83-ALC1/2018**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00023/AM19/	RLA File :03/94/040/00789/AM18/	Lic.No/Date:0310818657 22.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Imidacloprid 70 WG (Evidence 70 WG/Admire/Confidor 70 WG/Provado)	1 Kg	Imidacloprid Technical 94% Min.	0.708 Kg
		Sodium Lignosulfonate	0.290 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	**Case No.:17/2/83-ALC1/2018**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00024/AM19/	RLA File :03/94/040/00834/AM18/	Lic.No/Date:0310818664 22.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
BROMUCONAZOLE TECH	1 Kg	2,2,4-TRICHLOROACETOPHENONE (MDA)	0.97 Kg
		TETRA HYDRO FURAN (THF)	0.27 Kg
		ALLYL CHLORIDE (ALL)	0.70 Kg
		HYDROGEN BROMIDE 48% (HBr48%)	1.08 Kg
		1,2,4-TRIAZOLE (TMI)	0.34 Kg

		POTASSIUM CAROBNATE (K2co3)	0.32 Kg
		DIMETHYL FORMAMIDE (DMF)	0.35 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	**Case No.:31/2/83-ALC1/2018**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00038/AM19/	RLA File :34/24/040/00126/AM18/	Lic.No/Date:3410043817 22.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to call for the firm for personal hearing. The case is re-listed for 16.08.2018.			

57	**Case No.:32/2/83-ALC1/2018**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00039/AM19/	RLA File :34/24/040/00290/AM18/	Lic.No/Date:3410043819 22.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for call for the firm for personal hearing. The case is re-listed for 16.08.2018.			

58	**Case No.:109/1/83-ALC1/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00006/AM19/	RLA File :03/94/040/00837/AM18/	Lic.No/Date:0310818698 25.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued on 30.07.2018. The case is re-listed for 16.08.2018.			

59	**Case No.:15/2/83-ALC1/2018**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00022/AM19/	RLA File :03/94/040/00754/AM18/	Lic.No/Date:0310818725 25.01.2018	Defer Date:16.08.2018
	Decision : The committee considered the case as per agenda and decided to defer the case for want of information from the firm final reminder issued by mail on 20.07.2018. The case is re-listed for 16.08.2018.			

60	**Case No.:55/4/83-ALC1/2018**	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00253/AM19/	RLA File :34/24/040/00299/AM18/	Lic.No/Date:3410043836 25.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
COLOURING MATTERS:SOLVENT ORANGE 60 POWDER	1 Kg	1,8 DIAMINO NAPTHELINE POWDER	0.650 Kg
		PTHALIC ANHYDRIDE POWDER	0.609 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61

Case No.:59/4/83-ALC1/2018	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00257/AM19/	RLA File :34/24/040/00300/AM18/	Lic.No/Date:3410043838 25.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
COLOURING MATTERS:SOLVENT RED 135(POLYPLAST RED GHS) POWDER	1 Kg	TETRA CHLORO PHTHALIC ANHYDRIDE POWDER	0.739 Kg
		1,8 DIAMINO NAPHTHALENE POWDER	0.408 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

62

Case No.:64/4/83-ALC1/2018	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
HQ File :01/83/050/00262/AM19/	RLA File :34/24/040/00298/AM18/	Lic.No/Date:3410043837 25.01.2018	Defer Date:16.08.2018

Decision : The committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TA. The case is re-listed for 16.08.2018.

63

Case No.:51/1/83-ALC1/2018	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00651/AM18/	RLA File :03/95/040/00890/AM18/	Lic.No/Date:0310818743 29.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
POLYWHITE MASTER BATCH	1 Kg	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS	1.03 Kg/Kg content in

		POLYPROPYLENE (INJECTION MOULDING GRADE)	export item
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 Kg/Kg content in export item
		TITANIUM DIOXIDE (RUTILE GRADE)	1.03 Kg/Kg content in export item
		OPTICAL BRIGHTNER	1.03 Kg/Kg content in export item
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 Kg/Kg content in export item
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 Kg/Kg content in export item
		EXTENDER NAMELY TALC	1.03 Kg/Kg content in export item
		ADDITIVE NAMELY ANTIOXIDANT	1.03 Kg/Kg content in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:58/1/83-ALC1/2018	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00658/AM18/	RLA File :03/95/040/00889/AM18/	Lic.No/Date:0310818744 29.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

	Export item	Qty.	Import item	Qty.
64	POLYWHITE MASTER BATCH	1 Kg	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
			RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
			RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
			RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 Kg/Kg content in export item
			TITANIUM DIOXIDE (RUTILE GRADE)	1.03 Kg/Kg content in export item
			OPTICAL BRIGHTNER	1.03 Kg/Kg content in export item
			DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 Kg/Kg content in export item
			EXTENDER NAMELY CALCIUM CARBONATE	1.03 Kg/Kg content in export item
			EXTENDER NAMELY TALC	1.03 Kg/Kg content in export item
			ADDITIVE NAMELY ANTIOXIDANT	1.03 Kg/Kg content in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65	**Case No.:104/1/83-ALC1/2018**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00001/AM19/	RLA File :10/24/040/00057/AM18/	Lic.No/Date:1010059875 30.01.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 23.072018.The case is re-listed for 16.08.2018.			

66	**Case No.:4/3/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00099/AM19/	RLA File :09/24/040/00552/AM18/	Lic.No/Date:0910065937 30.01.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 16.08.2018.			

67	**Case No.:5/3/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00100/AM19/	RLA File :09/24/040/00553/AM18/	Lic.No/Date:0910065936 30.01.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 16.08.2018.			

68	**Case No.:71/1/83-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00671/AM18/	RLA File :08/24/040/00314/AM18/	Lic.No/Date:0810141908 01.02.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

69	**Case No.:72/1/83-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00672/AM18/	RLA File :08/24/040/00288/AM18/	Lic.No/Date:0810141925 05.02.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L by mail issued by DGFT. The case is re-listed for 16.08.2018.			

70	**Case No.:13/2/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00020/AM19/	RLA File :03/94/040/00890/AM18/	Lic.No/Date:0310818887 05.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	**Case No.:2/3/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00097/AM19/	RLA File :09/24/040/00550/AM18/	Lic.No/Date:0910065969 06.02.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 16.08.2018.			

72	**Case No.:3/3/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00098/AM19/	RLA File :09/24/040/00551/AM18/	Lic.No/Date:0910065970 06.02.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 16.08.2018.			

73	**Case No.:47/4/83-ALC1/2018**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00245/AM19/	RLA File :34/24/040/00317/AM18/	Lic.No/Date:3410043860 06.02.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H by mail issued on 19.07.2018.The case is re-listed for 16.08.2018.			

74	**Case No.:56/4/83-ALC1/2018**	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00254/AM19/	RLA File :34/24/040/00320/AM18/	Lic.No/Date:3410043866 06.02.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H by mail issued on 19.07.2018.The case is re-listed for 16.08.2018.			

75	**Case No.:73/1/83-ALC1/2018**	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00673/AM18/	RLA File :08/24/040/00317/AM18/	Lic.No/Date:0810141939 07.02.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for			

examining the reply of D/L furnished by the firm. The case is re-listed for 16.08.2018.

76	**Case No.:69/3/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00164/AM19/	RLA File :03/95/040/00905/AM18/	Lic.No/Date:0310819071 09.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Acephate 97% UP OR WG OR DF	1 Kg	O, O-Dimethyl Phosphoramido Thioate (DMPAT 95% Min.)	0.982 Kg
		Methylene Dichloride	0.057 Kg
		Acetic Anhydride	0.715 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	**Case No.:9/2/83-ALC1/2018**	Party Name:ASTIK DYESTUFF PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00016/AM19/	RLA File :03/94/040/00918/AM18/	Lic.No/Date:0310819061 09.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
SYNTHETIC ORGANIC DYES : REACTIVE BLUE 198/PROCION BLUE HEGN 125 % / PROCION SAPPHIRE HEXL / PROCION XYAN XL+	1 Kg	CYANURIC CHLORIDE	0.147 Kg
		REACTIVE BLUE 198 BASE (DIOXIN FREE)	0.189 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

78	**Case No.:57/4/83-ALC1/2018**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00255/AM19/	RLA File :34/24/040/00306/AM18/	Lic.No/Date:3410043878 09.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms for import item Nos. 1 & 2 as applied for by the firm and allow import item No.3 as per relevant Packing Policy.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:8/2/83-ALC1/2018	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
79	HQ File :01/83/050/00015/AM19/	RLA File :03/94/040/00877/AM18/	Lic.No/Date:0310819097 12.02.2018	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L by mail on 31.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.

	Case No.:46/2/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00053/AM19/	RLA File :03/95/040/00972/AM18/	Lic.No/Date:0310819137 14.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

80

Export item	Qty.	Import item	Qty.
SUNSET YELLOW (FOOD YELLOW 3) (C.I.NO. 15985)(DYE CONTENT 85%)	1 Kg	SULPHANILIC ACID	0.625 Kg
		BETA NAPHTHOL	0.527 Kg
		SODIUM NITRITE	0.184 Kg
		CAUSTIC SODA	0.250 Kg
		SODA ASH	0.431 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:48/2/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00055/AM19/	RLA File :03/95/040/00974/AM18/	Lic.No/Date:0310819138 14.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

81

Export item	Qty.	Import item	Qty.
SUNSET YELLOW (FOOD YELLOW 3) (C.I.NO. 15985)(DYE CONTENT 85%)	1 Kg	SULPHANILIC ACID	0.625 Kg
		BETA NAPHTHOL	0.527 Kg
		SODIUM NITRITE	0.184 Kg
		CAUSTIC SODA	0.250 Kg
		SODA ASH	0.431 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

82	**Case No.:35/4/83-ALC1/2018**	Party Name:ALPS CHEMICALS PVT.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00233/AM19/	RLA File :08/24/040/00323/AM18/	Lic.No/Date:0810142002 14.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Ch. Div.) vide their UO.No.14010/12/2015-Ch-II dated 07.07.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.22).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

83	**Case No.:63/4/83-ALC1/2018**	Party Name:KAYRPEE VANIJYA PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00261/AM19/	RLA File :34/24/040/00269/AM18/	Lic.No/Date:3410043891 14.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
BORAX DECAHYDRATE.	150000 Kg	BORAX PENTA HYDRATE. WHITE GRANULER POWDER.	117150 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	**Case No.:52/2/83-ALC1/2018**	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00059/AM19/	RLA File :03/94/040/00901/AM18/	Lic.No/Date:0310819234 19.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
REACTIVE BLUE 19 (90% Dye Content)	1 Kg	Bromamine Acid	0.433 Kg
		Metabase Condense	0.236 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	**Case No.:66/4/83-ALC1/2018**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00264/AM19/	RLA File :03/95/040/00982/AM18/	Lic.No/Date:0310819239 19.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the

firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Pine Oil	1 Kg	Alpha Pinene extra pure	1.203 Kg
		Phosphoric Acid	0.02 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86	**Case No.:57/2/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00064/AM19/	RLA File :03/95/040/01010/AM18/	Lic.No/Date:0310819309 21.02.2018	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L by mail issued by DGFT. The case is re-listed for 16.08.2018.

87	**Case No.:59/2/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00066/AM19/	RLA File :03/95/040/00998/AM18/	Lic.No/Date:0310819294 21.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Clomazone 500 GL EC	1 Kg/ Litre	3-Chloropivaloyl Chloride	0.4964 Kg
		Hydroxylammonium Sulphate	0.3418 Kg
		O-Chloro Benzyl Chloride	0.3834 Kg
		Methylene Dichloride	0.1585 Kg
		Methanol	0.1090 Kg
		Atlox 3418	0.117 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

88	**Case No.:55/2/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00062/AM19/	RLA File :03/94/040/00941/AM18/	Lic.No/Date:0310819361 22.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (BB) (Astromusk in Benzyl Benzoate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.2944 Kg
		PROPYLENE OXIDE	0.1824 Kg
		ALPHA METHYL STYRENE	0.4626 Kg

		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	**Case No.:71/3/83-ALC1/2018**	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00166/AM19/	RLA File :03/95/040/01035/AM18/	Lic.No/Date:0310819423 26.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
DYE BROWN 5222 A COLOR BLEND OF 3 DIFFERENT DYES NAMELY ALLURA RED 45%, TARTRAZINE 30% & INDIGO CARMINE 25%	1 Kg	PARA CRESIDINE ORTHO SULPHONIC ACID	47430 Kg
		BETA NAPHTHOL	39168 Kg
		DIMETHYL ACETYL SUCCINATE	Not found in SION hence not allowed
		SODIUM NITRITE	23715 Kg
		INDIGO	36975 Kg
		CAUSTIC SODA	80000 Kg
		SULPHANILIC ACID	Not found in SION hence not allowed

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	**Case No.:50/3/83-ALC1/2018**	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00145/AM19/	RLA File :03/95/040/01036/AM18/	Lic.No/Date:0310819432 27.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
LAKE ALLURA RED	1 Kg	PARA CRESIDINE ORTHO SULPHONIC ACID (PCOSA)	0.217 Kg
		BETA NAPHTHOL	0.179 Kg
		SODIUM NITRITE	0.0735 Kg
		SODA ASH	0.105 Kg
		CAUSTIC SODA	0.144 Kg
		ALUMINIUM CHLORIDE	1.123 Kg
		SODIUM BICARBONATE	2.126 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

NORMS COMMITTEE.

91	**Case No.:54/2/83-ALC1/2018**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00061/AM19/	RLA File :03/94/040/00965/AM18/	Lic.No/Date:0310819443 27.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PROPICONAZOLE TECH	1 Kg	META DICHLOROBENZENE	0.68 Kg
		1,2 – PENTANEDIOL	0.46 Kg
		BROMINE	0.32 Kg
		ACETYL CHLORIDE	0.42 Kg
		CYCLOHEXANE	0.05 Kg
		POTASSIUM HYDROXIDE	0.35 Kg
		1,2,4 TRIAZOLE	0.33 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

92	**Case No.:107/1/83-ALC1/2018**	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00004/AM19/	RLA File :05/24/040/00598/AM18/	Lic.No/Date:0510405763 28.02.2018	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP on 23.07.2018. The case is re-listed for 16.08.2018.

93	**Case No.:24/3/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00119/AM19/	RLA File :03/95/040/00866/AM18/	Lic.No/Date:0310819489 01.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Propineb Technical 80% (Antracol Technical 80%)	1 Kg	1,2-Propylene Diamine 75%	0.282 Kg
		FIBC Bags Typ C UN (1 Bag Containing 350 kgs)	As per Packing Policy
		Sodium Ligno Sulphonate (Borresperse NA)	0.055 Kg
		Hexamine Technical	0.008 Kg
		Carbon Disulphide	0.460Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	**Case No.:106/1/83-ALC1/2018**	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00003/AM19/	RLA File :08/24/040/00343/AM18/	Lic.No/Date:0810142100 01.03.2018	Defer Date:

Decision : The Committee re-considered the case as per agenda for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Direct Brown SBR Liquid / Colorant Lil LQ/ Colorant Lil PEG LQ (Dye content 20% in export item) (CI Direct Brown 44)	1 Kg	Meta Phenylene Diamine Raw material	0.166 Kg
		Polyethylene Glycol 200 Raw material	0.05 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

95	**Case No.:51/2/83-ALC1/2018**	Party Name:CAMPHOR AND ALLIED PRODUCTS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00058/AM19/	RLA File :03/94/040/01003/AM18/	Lic.No/Date:0310819534 05.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (BB) (Astromusk in Benzyl Benzoate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.2944 Kg
		PROPYLENE OXIDE	0.1824 Kg
		ALPHA METHYL STYRENE	0.4626 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

96	**Case No.:58/4/83-ALC1/2018**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00256/AM19/	RLA File :34/24/040/00349/AM18/	Lic.No/Date:3410043926 05.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms for import item Nos. 1 & 2 as applied for by the firm and allow import item No.3 as per relevant Packing Policy.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97	**Case No.:23/3/83-ALC1/2018**	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File	RLA File	Lic.No/Date:0510405809	Defer Date:

:01/83/050/00118/AM19/	:05/23/040/00474/AM18/	07.03.2018	

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/60/2017- TSW dated 16.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.23).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98

Case No.:50/2/83-ALC1/2018	Party Name:CAMPHOR AND ALLIED PRODUCTS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00057/AM19/	RLA File :03/94/040/01005/AM18/	Lic.No/Date:0310819585 07.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99

Case No.:26/3/83-ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
HQ File :01/83/050/00121/AM19/	RLA File :02/24/040/00198/AM18/	Lic.No/Date:0210208263 08.03.2018	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.

100

Case No.:60/3/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00155/AM19/	RLA File :22/24/040/00088/AM18/	Lic.No/Date:2210015866 08.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/224/2018- TSW dated 17.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.24).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

101	**Case No.:43/2/83-ALC1/2018**	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00050/AM19/	RLA File :03/95/040/00892/AM18/	Lic.No/Date:0310819623 08.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L by mail issued by DGFT. The case is re-listed for 16.08.2018.			

102	**Case No.:67/2/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00074/AM19/	RLA File :03/95/040/01055/AM18/	Lic.No/Date:0310819653 08.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L by mail issued by DGFT. The case is re-listed for 16.08.2018.			

103	**Case No.:44/2/83-ALC1/2018**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00051/AM19/	RLA File :03/94/040/01031/AM18/	Lic.No/Date:0310819720 12.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
TEBUCONAZOLE TECH	1 Kg	DIMETHYL SULFIDE	0.16 Kg
		1-(4-CHLOROPHENYL)-4,4-DIMETHYL-3-PENTANONE	0.85 Kg
		N N DIMETHYL FORMAMIDE	0.15 Kg
		POTASSIUM HYDROXIDE	0.47 Kg
		1,2,4 TRIAZOLE	0.30 Kg
		DIMETHYL ACETAMIDE	0.58 Kg
		METHYL CYCLOHEXANE	0.30 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

104	**Case No.:27/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00122/AM19/	RLA File :05/24/040/00556/AM18/	Lic.No/Date:0510405871 14.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. O.M issued on 30.07.2018. The case is re-listed for 16.08.2018.			

105	**Case No.:42/3/83-ALC1/2018**	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00137/AM19/	RLA File :08/24/040/00352/AM18/	Lic.No/Date:0810142151 15.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

106	**Case No.:28/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date:0510405885 16.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. O.M issued on 30.07.2018. The case is re-listed for 16.08.2018.			

107	**Case No.:32/3/83-ALC1/2018**	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00127/AM19/	RLA File :05/23/040/00445/AM18/	Lic.No/Date:0510405898 16.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 16.08.2018.			

108	**Case No.:57/3/83-ALC1/2018**	Party Name:ADITYA INDUSTRIES	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00152/AM19/	RLA File :52/24/040/00070/AM18/	Lic.No/Date:5210042560 16.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 16.08.2018.			

109	**Case No.:6/3/83-ALC1/2018**	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00101/AM19/	RLA File :05/23/040/00446/AM18/	Lic.No/Date:0510405886 16.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 16.08.2018.			

110	**Case No.:14/3/83-ALC1/2018**	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00109/AM19/	RLA File :08/24/040/00322/AM18/	Lic.No/Date:0810142175 19.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/228/2018- TSW dated			

19.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.25).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

111	**Case No.:18/4/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00216/AM19/	RLA File :03/94/040/01048/AM18/	Lic.No/Date:0310819943 20.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

112	**Case No.:31/3/83-ALC1/2018**	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00126/AM19/	RLA File :05/23/040/00499/AM18/	Lic.No/Date:0510405928 21.03.2018	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 16.08.2018.

113	**Case No.:16/3/83-ALC1/2018**	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00111/AM19/	RLA File :08/24/040/00361/AM18/	Lic.No/Date:0810142184 21.03.2018	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.08.2018 issued by Deptt. of IPP. The case is re-listed for 16.08.2018.

114	**Case No.:22/3/83-ALC1/2018**	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00117/AM19/	RLA File :05/23/040/00494/AM18/	Lic.No/Date:0510405957 22.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/227/2018- TSW dated 17.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.26).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

115	**Case No.:12/3/83-ALC1/2018**	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00107/AM19/	RLA File :05/23/040/00498/AM18/	Lic.No/Date:0510405959 23.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 16.08.2018.			

116	**Case No.:13/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date:0510405970 26.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. O.M issued on 30.07.2018. The case is re-listed for 16.08.2018.			

117	**Case No.:19/3/83-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00114/AM19/	RLA File :08/24/040/00345/AM18/	Lic.No/Date:0810142239 26.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

118	**Case No.:20/3/83-ALC1/2018**	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00115/AM19/	RLA File :08/24/040/00383/AM18/	Lic.No/Date:0810142238 26.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.08.2018 issued by Deptt. of IPP. The case is re-listed for 16.08.2018.			

119	**Case No.:17/4/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00215/AM19/	RLA File :03/94/040/01082/AM18/	Lic.No/Date:0310820102 26.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg

content 62.5% min.)		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

120	**Case No.:65/4/83-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00263/AM19/	RLA File :08/24/040/00372/AM18/	Lic.No/Date:0810142236 26.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

121	**Case No.:72/3/83-ALC1/2018**	Party Name:DECHEM CHEMICALS PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00167/AM19/	RLA File :13/24/040/00069/AM18/	Lic.No/Date:1310048916 27.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

122	**Case No.:21/3/83-ALC1/2018**	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00116/AM19/	RLA File :08/24/040/00351/AM18/	Lic.No/Date:0810142247 27.03.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

123	**Case No.:20/4/83-ALC1/2018**	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00218/AM19/	RLA File :03/94/040/01088/AM18/	Lic.No/Date:0310820171 27.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Ch. Div.) vide their UO.No.14010/85/2015-Ch-II dated 22.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.27).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

124	**Case No.:67/4/83-ALC1/2018**	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00265/AM19/	RLA File :03/95/040/01164/AM18/	Lic.No/Date:0310820198 28.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
POLYWHITE MASTER BATCH	1 Kg	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 Kg/Kg content in export item
		TITANIUM DIOXIDE (RUTILE GRADE)	1.03 Kg/Kg content in export item
		OPTICAL BRIGHTNER	1.03 Kg/Kg content in export item
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 Kg/Kg content in export item
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 Kg/Kg content in export item
		EXTENDER NAMELY TALC	1.03 Kg/Kg content in export item
		ADDITIVE NAMELY ANTIOXIDANT	1.03 Kg/Kg content in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

125

Case No.:68/4/83-ALC1/2018	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00266/AM19/	RLA File :03/95/040/01163/AM18/	Lic.No/Date:0310820196 28.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
POLYWHITE MASTER BATCH	1 Kg	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 Kg/Kg content in export item

		TITANIUM DIOXIDE (RUTILE GRADE)	1.03 Kg/Kg content in export item
		OPTICAL BRIGHTNER	1.03 Kg/Kg content in export item
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 Kg/Kg content in export item
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 Kg/Kg content in export item
		EXTENDER NAMELY TALC	1.03 Kg/Kg content in export item
		ADDITIVE NAMELY ANTIOXIDANT	1.03 Kg/Kg content in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

126	**Case No.:19/4/83-ALC1/2018**	Party Name:GRINDWELL NORTON LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00217/AM19/	RLA File :03/94/040/01039/AM18/	Lic.No/Date:0310820226 03.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L by mail on 30.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

127	**Case No.:4/4/83-ALC1/2018**	Party Name:HUHTAMAKI FOODSERVICE PACKAGING INDIA PRIVATE LIMI	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00202/AM19/	RLA File :03/94/040/01050/AM18/	Lic.No/Date:0310820249 04.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.07.2018 issued by Deptt. of IPP. The case is re-listed for 16.08.2018.			

128	**Case No.:39/2/83-ALC1/2018**	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00046/AM19/	RLA File :05/23/040/00513/AM18/	Lic.No/Date:0510406055 05.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

129	**Case No.:52/4/83-ALC1/2018**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00250/AM19/	RLA File :52/24/040/00002/AM19/	Lic.No/Date:5210042589 06.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
Tebuconazole Technical	1 Kg	1-(4-Chlorophenyl)-4,4-Dimethyl-3-Pentanone	0.85 Kg
		Dimethyl Sulfide	0.16 Kg
		n-Butanol	0.15 Kg
		Methylcyclohexane	0.30 Kg
		1,2,4-Triazole	0.30 Kg
		Potassium Hydroxide	0.47 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

130	**Case No.:5/4/83-ALC1/2018**	Party Name:CARBOLINE INDIA PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00203/AM19/	RLA File :03/94/040/01068/AM18/	Lic.No/Date:0310820320 09.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 16.08.2018.			

131	**Case No.:25/3/83-ALC1/2018**	Party Name:GSC, GLASS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00120/AM19/	RLA File :05/23/040/00506/AM18/	Lic.No/Date:0510406095 11.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2018- TSW dated 06.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.28).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

132	**Case No.:69/4/83-ALC1/2018**	Party Name:MEXIM ADHESIVE TAPES PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00267/AM19/	RLA File :03/95/040/00700/AM18/	Lic.No/Date:0310820381 11.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
Self Adhesive Paper Tape(85 GSM +/- 10)	1 Kg	Saturated Crepe Paper (55 GSM +/- 10)	1.04 Kg/Kg content contained in the export product or applied quantity whichever is less
		Butyl Acrylate	1.118 Kg/Kg content contained in the export product or applied quantity whichever is less

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

133	**Case No.:70/4/83-ALC1/2018**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00268/AM19/	RLA File :03/95/040/01141/AM18/	Lic.No/Date:0310820409 11.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

134	**Case No.:71/4/83-ALC1/2018**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00269/AM19/	RLA File :03/95/040/01059/AM18/	Lic.No/Date:0310820407 11.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Ch. Div.) vide their UO.No.15022/10/2013-Ch-II dated 08.07.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.29).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	**Case No.:65/3/83-ALC1/2018**	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date:0510406107 12.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 16.08.2018.			

136	**Case No.:79/3/83-ALC1/2018**	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00174/AM19/	RLA File :08/24/040/00012/AM19/	Lic.No/Date:0810142357 12.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

137	**Case No.:91/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00186/AM19/	RLA File :08/24/040/00339/AM17/	Lic.No/Date:0810142364 13.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. Final reminder issued by mail. The case is re-listed for 16.08.2018.			

138	**Case No.:12/4/83-ALC1/2018**	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00210/AM19/	RLA File :03/94/040/00017/AM19/	Lic.No/Date:0310820453 13.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L by mail on 25.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

139	**Case No.:6/4/83-ALC1/2018**	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00204/AM19/	RLA File :03/94/040/00036/AM19/	Lic.No/Date:0310820462 16.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
BORON CARBIDE POWDER VAJRABOR S1000276	9.075 MT	BORON CARBIDE CRUDE LUMPS	9.162 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

140	**Case No.:13/4/83-ALC1/2018**	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00211/AM19/	RLA File :03/94/040/00008/AM19/	Lic.No/Date:0310820485 16.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/316/2017-TSW dated 24.07.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.30).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

141	**Case No.:14/4/83-ALC1/2018**	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00212/AM19/	RLA File :03/94/040/00007/AM19/	Lic.No/Date:0310820484 16.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

142	**Case No.:62/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:0810142409	Defer

	:01/83/050/00157/AM19/	:08/24/040/00493/AM17/	17.04.2018	Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.07.2018 issued by DGFT. Final reminder by mail. The case is re-listed for 16.08.2018.			

143	**Case No.:95/3/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00190/AM19/	RLA File :08/24/040/00083/AM18/	Lic.No/Date:0810142407 17.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.07.2018 issued by DGFT. Final reminder by mail. The case is re-listed for 16.08.2018.			

144	**Case No.:64/3/83-ALC1/2018**	Party Name:TAPP INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00159/AM19/	RLA File :05/24/040/00006/AM19/	Lic.No/Date:0510406145 18.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.07.2018 issued by DGFT. Final reminder by mail. The case is re-listed for 16.08.2018.			

145	**Case No.:3/4/83-ALC1/2018**	Party Name:INDIA GELATINE & CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00201/AM19/	RLA File :03/94/040/00040/AM19/	Lic.No/Date:0310820517 18.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 16.08.2018.			

146	**Case No.:59/3/83-ALC1/2018**	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00154/AM19/	RLA File :22/24/040/00001/AM19/	Lic.No/Date:2210015890 20.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/224/2018- TSW dated 17.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.31).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

147	**Case No.:99/3/83-ALC1/2018**	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00194/AM19/	RLA File :05/23/040/00002/AM19/	Lic.No/Date:0510406179 20.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by			

DGFT. Final reminder by mail on 25.07.2018.The case is re-listed for 16.08.2018.

148	**Case No.:61/3/83-ALC1/2018**	Party Name:SREE THAILAN EXPORTS,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00156/AM19/	RLA File :32/24/040/00003/AM19/	Lic.No/Date:3210078468 25.04.2018	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 25.07.2018. The case is re-listed for 16.08.2018.

149	**Case No.:7/4/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00205/AM19/	RLA File :03/94/040/00051/AM19/	Lic.No/Date:0310820627 25.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

150	**Case No.:8/4/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00206/AM19/	RLA File :03/94/040/00053/AM19/	Lic.No/Date:0310820629 25.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DPG) (Astromusk in Dipropylene Glycol . Total Astromusk content 62.5% min)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

151	**Case No.:46/3/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00141/AM19/	RLA File :34/24/040/00277/AM18/	Lic.No/Date:3410044086 26.04.2018	Defer Date:16.08.2018

Decision : The Committee considered the case as per agenda and decided to defer

	consideration of the case for want of information from the firm. D/L by mail on 25.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.

152	**Case No.:47/3/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00142/AM19/	RLA File :34/24/040/00313/AM18/	Lic.No/Date:3410044085 26.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L by mail on 25.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

153	**Case No.:1/4/83-ALC1/2018**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00199/AM19/	RLA File :03/94/040/00046/AM19/	Lic.No/Date:0310820712 27.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.07.2018. The case is re-listed for 16.08.2018.			

154	**Case No.:2/4/83-ALC1/2018**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00200/AM19/	RLA File :03/94/040/00045/AM19/	Lic.No/Date:0310820711 27.04.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.07.2018. The case is re-listed for 16.08.2018.			

155

Case No.:9/4/83-ALC1/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00207/AM19/	RLA File :03/94/040/00064/AM19/	Lic.No/Date:0310820715 27.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (BB) (Astromusk in Benzyl Benzoate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.2944 Kg
		PROPYLENE OXIDE	0.1824 Kg
		ALPHA METHYL STYRENE	0.4626 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

156	**Case No.:75/3/83-ALC1/2018**	Party Name:AMITEK INFRA PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:1310048945	Defer

	:01/83/050/00170/AM19/	:13/24/040/00073/AM19/	02.05.2018	Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. Final reminder by mail. The case is re-listed for 16.08.2018.			

157	**Case No.:11/4/83-ALC1/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00209/AM19/	RLA File :03/94/040/00041/AM19/	Lic.No/Date:0310820747 02.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

158	**Case No.:16/4/83-ALC1/2018**	Party Name:CARBOLINE INDIA PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00214/AM19/	RLA File :03/94/040/00079/AM19/	Lic.No/Date:0310820746 02.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 16.08.2018.			

159	**Case No.:76/3/83-ALC1/2018**	Party Name:VINTY IMPEX PVT LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00171/AM19/	RLA File :05/24/040/00057/AM19/	Lic.No/Date:0510406316 03.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the reply of D/L furnished by the firm. The case is re-listed for 16.08.2018.			

160	**Case No.:38/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00236/AM19/	RLA File :08/24/040/00297/AM18/	Lic.No/Date:0810142509 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

161	**Case No.:40/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00238/AM19/	RLA File :08/24/040/00114/AM18/	Lic.No/Date:0810142517 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

	NORMS COMMITTEE.

162	**Case No.:41/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00239/AM19/	RLA File :08/24/040/00118/AM18/	Lic.No/Date:0810142510 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

163	**Case No.:42/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00240/AM19/	RLA File :08/24/040/00117/AM18/	Lic.No/Date:0810142518 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

164	**Case No.:43/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00241/AM19/	RLA File :08/24/040/00120/AM18/	Lic.No/Date:0810142516 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

165	**Case No.:44/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00242/AM19/	RLA File :08/24/040/00121/AM18/	Lic.No/Date:0810142515 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

166	**Case No.:46/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00244/AM19/	RLA File :08/24/040/00116/AM18/	Lic.No/Date:0810142508 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms			

	as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

167	**Case No.:48/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00246/AM19/	RLA File :08/24/040/00111/AM18/	Lic.No/Date:0810142513 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

168	**Case No.:49/4/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00247/AM19/	RLA File :08/24/040/00064/AM18/	Lic.No/Date:0810142514 03.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

169	**Case No.:54/4/83-ALC1/2018**	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00252/AM19/	RLA File :08/24/040/00015/AM19/	Lic.No/Date:0810142512 03.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.01.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

170	**Case No.:66/3/83-ALC1/2018**	Party Name:COLOUR CHROMES PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00161/AM19/	RLA File :02/24/040/00011/AM19/	Lic.No/Date:0210208384 04.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. Final reminder by mail .The case is re-listed for 16.08.2018.			

171	**Case No.:10/4/83-ALC1/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00208/AM19/	RLA File :03/94/040/00084/AM19/	Lic.No/Date:0310820783 04.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The			

Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

172

Case No.:15/4/83-ALC1/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00213/AM19/	RLA File :03/94/040/00085/AM19/	Lic.No/Date:0310820784 04.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (BB) (Astromusk in Benzyl Benzoate. Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.2944 Kg
		PROPYLENE OXIDE	0.1824 Kg
		ALPHA METHYL STYRENE	0.4626 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

173

Case No.:60/4/83-ALC1/2018	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00258/AM19/	RLA File :17/24/040/00007/AM19/	Lic.No/Date:1710006700 07.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

174

Case No.:61/4/83-ALC1/2018	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
HQ File :01/83/050/00259/AM19/	RLA File :17/24/040/00006/AM19/	Lic.No/Date:1710006699 07.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

175	**Case No.:62/4/83-ALC1/2018**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00260/AM19/	RLA File :17/24/040/00003/AM19/	Lic.No/Date:1710006697 07.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

176	**Case No.:72/4/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00270/AM19/	RLA File :03/95/040/01081/AM18/	Lic.No/Date:0310820847 08.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.0728.06.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

177	**Case No.:58/3/83-ALC1/2018**	Party Name:JATIA CHEMICALS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00153/AM19/	RLA File :02/24/040/00014/AM19/	Lic.No/Date:0210208393 09.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 16.08.2018.			

178	**Case No.:21/4/83-ALC1/2018**	Party Name:GEREME INDIA LLP	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00219/AM19/	RLA File :05/23/040/00047/AM19/	Lic.No/Date:0510406380 09.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.08.2018 issued by Deptt. of IPP. The case is re-listed for 16.08.2018.			

179	**Case No.:22/4/83-ALC1/2018**	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00220/AM19/	RLA File :05/23/040/00051/AM19/	Lic.No/Date:0510406379 09.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 16.08.2018.			

180	**Case No.:52/3/83-ALC1/2018**	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**

	HQ File :01/83/050/00147/AM19/	RLA File :04/24/040/00024/AM19/	Lic.No/Date:0410164312 10.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. Final reminder by mail 25.07.2018.The case is re-listed for 16.08.2018.			

181	**Case No.:51/4/83-ALC1/2018**	Party Name:OREN HYDROCARBONS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00249/AM19/	RLA File :04/24/040/00032/AM19/	Lic.No/Date:0410164314 10.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

182	**Case No.:24/4/83-ALC1/2018**	Party Name:KLJ ORGANIC LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00222/AM19/	RLA File :05/23/040/00068/AM19/	Lic.No/Date:0510406457 14.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms for import item Nos. 1, 2 & 3 as applied for by the firm and allow import item No.4 as per relevant Packing Policy. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

183	**Case No.:23/4/83-ALC1/2018**	Party Name:SURYA INTERNATIONAL	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00221/AM19/	RLA File :05/24/040/00064/AM19/	Lic.No/Date:0510406461 15.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms on net to net with accountability. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

184	**Case No.:50/4/83-ALC1/2018**	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00248/AM19/	RLA File :04/24/040/00037/AM19/	Lic.No/Date:0410164329 16.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

185	**Case No.:26/4/83-ALC1/2018**	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Deferred**
	HQ File :01/83/050/00224/AM19/	RLA File :05/24/040/00081/AM19/	Lic.No/Date:0510406506 17.05.2018	Defer Date:16.08.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 26.07.2018 issued by DGFT. The case is re-listed for 16.08.2018.			

186	**Case No.:45/4/83-ALC1/2018**	Party Name:SERVO PACKAGING LTD	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00243/AM19/	RLA File :02/24/040/00020/AM19/	Lic.No/Date:0210208417 17.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

187	**Case No.:39/4/83-ALC1/2018**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00237/AM19/	RLA File :17/24/040/00008/AM19/	Lic.No/Date:1710006705 18.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

188	**Case No.:25/4/83-ALC1/2018**	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00223/AM19/	RLA File :05/24/040/00089/AM19/	Lic.No/Date:0510406540 21.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

189	**Case No.:36/4/83-ALC1/2018**	Party Name:RAIN CII CARBON (VIZAG) LIMITED	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00234/AM19/	RLA File :09/24/040/00087/AM19/	Lic.No/Date:0910066266 23.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as per taking cue from SION A-1771 as under:-

Export item	Qty.	Import item	Qty.
Calcined Petroleum Coke (Vanadium <400 PPM)	85703 MT	Calcined Petroleum Coke (Vanadium >400 PPM)	30000 MT
		Raw Petroleum Coke	83555 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

190	**Case No.:27/4/83-ALC1/2018**	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00225/AM19/	RLA File :05/24/040/00076/AM19/	Lic.No/Date:0510406603 24.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
FIPRONIL 20% + ACETAMIPRID 20% WDG	10000 Kg	FIPRONIL TECHNICAL 95% MINIMUM	2040 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

191	**Case No.:28/4/83-ALC1/2018**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00226/AM19/	RLA File :03/95/040/00204/AM19/	Lic.No/Date:0310821681 14.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Self Adhesive Paper (160 gsm +/- 10%)	3000000 SQM	Thermal Transfer Ultra Paper (80 GSM +/- 10%)	3120000 SQM
		Adhesive (100% Solid) (Rubber Based Hot melt)	72000 Kg
		Glassine Paper (60 gsm +/- 10%)	3120000 SQM

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

192	**Case No.:29/4/83-ALC1/2018**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:4/83-ALC1/2018 18.07.2018	**Status:Case Approved**
	HQ File :01/83/050/00227/AM19/	RLA File :03/95/040/00203/AM19/	Lic.No/Date:0310821698 15.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 18.07.2018 (held on 24.07.2018). The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Self Adhesive Paper (160 gsm +/- 10%)	6000000 SQM	One Side Coated Paper (C1S) (80 GSM +/- 10%)	6240000 SQM
		Adhesive (100% Solid) (Rubber Based Hot melt)	144000 Kg
		Glassine Paper (60 gsm +/- 10%)	6240000 SQM

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:13.08.2018
Place:New Delhi

Ramesh Kumar Verma
Asst. Director General of Foreign Trade

F. No. 7/215/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW - Section)
*****

4/83
M-99

Subject : Advance Authorization No. 0310799649 dated 23.10.2015 - M/s. Filmlab Pvt. Ltd.

Ref. No. : DGFT U.O. No. : 01/83/50/831/AM-16/DES-IV/69 dated 11.06.2018

In this case, the firm will export 35 mm Cinematographic print of the film and their input material is 35 mm Cinematographic film unexposed color positive. They have claimed wastage of 12.5% of raw material for the manufacture of export product.

2. Taking into consideration the manufacturing process and wastage given by the firm in the flow process, 9% wastage may be allowed. Accordingly, following norms is recommended subject to condition that statutory, if any, for the export product will be taken by the firm:-

Export Item: 35 mm Cinematographic Print of the film

Quantity : 10,84,445 Metre

Import Item :35 mm Fuji color Cinematographic Film unexposed color print

Quantity :11,82,045 Metre

(Nand Lal)
Consultant
20.07.2018

DGFT(DES-IV)

No. 46011/38/2015-PC-II 4/83 M-103 341 8/390 2
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals Repeat basis

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 29, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. ~~0510392984~~ dated ~~23.01.2015~~) for export of Catalyst Hardener Containing 92.2% Triacetine (Foundry Grade) and 7.8% DI Basic Ester and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/6/AM-16/DES-4/450 dated 03.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

AA No:- 0510399491 dt. 19.08.16

Name of Export Item(s)	Qut in KG	Name of Import Item(s)	Qty.in Kgs.
Catalyst Hardener Containing 92.2% Triacetine (Foundry Grade) and 7.8% DI Basic Ester	One KG	Triacetine (Foundry Grade)	0.9404
		DI Basic Ester	0.0796

This has approval of the competent authority.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahari
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

No. 46011/38/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

4/83
M-104
Replacement basis
17/175
3

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 06, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. ~~0510393709~~ dated ~~24.03.2015~~) for export of Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%) and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00270/AM-16/DES-4/546 dated 14.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

A.A. No:- 0510395775 dt. 30.09.15

Name of Export Item(s)	Qut in Kg	Name of Import Item(s)	Qty.in Kgs.
Phenolic Resins (Resol Type Liquid Containing Solid Resin Content 50+/- 2%)	One KG	Phenol	0.262
		Paraformaldehyde	0.034
		Caustic Potash	0.053

This has approval of the competent authority.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

8/4/16

No. 46011/38/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the September 29, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. ~~0510392984~~ dated ~~23.01.2015~~) for export of Catalyst Hardener Containing 92.2% Triacetine (Foundry Grade) and 7.8% DI Basic Ester and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/6/AM-16/DES-4/450 dated 03.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

A.A. No – 0510395774 dt 30.09.15

Name of Export Item(s)	Qut in KG	Name of Import Item(s)	Qty.in Kgs.
Catalyst Hardener Containing 92.2% Triacetine (Foundry Grade) and 7.8% DI Basic Ester	One KG	Triacetine (Foundry Grade)	0.9404
		DI Basic Ester	0.0796

This has approval of the competent authority.

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahari
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

4/83
M-108

Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
****

Subject : Advance authorization for the export of Silicon Carbide Grains - M/s Snam Abrasives Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/522/AM-17/DES-IV

Advance Auth. No. 0710107007 dt. 17.11.2014
~~0710108985~~ dated 02-11-2015
~~0710108875 dt. 15.10.2015~~

The case has been examined. The firm has claimed a wastage @12.33% but in the application as well as in manufacturing process, it has been shown as 10% of which 4% is shown as recoverable waste. However, later on vide letter dated 15th October, 2016, they have clarified that the recoverable loss mentioned in the process flow chart contains lot of carbon and magnetic particles which cannot be sold as a regular material. This will be sold as magnetic silicon carbide at a very low price which is much less than the cost of the raw material and hence to be treated as total loss.

Taking into consideration of the above, 8% wastage is allowed :-

Export Product - Silicon Carbide Grains – 98.5%

Quantity – 100 MT

Import Product - Silicon Carbide Grains – 97%

Quantity - 108 MT

DGFT(NC)

(NAND LAL)
DIPP
20-10-2016

4/83
M-109
6

F. No. 7/239/2017-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
*****

Subject: Application for Advance authorization 0310811592 dated 03.03.2017 for the export of Articles made of paper / paperboard - M/s Damati Parekraft.

Ref: DGFT U.O. No. 01/83/50/053/AM-18/DES-IV/103 dated 09.07.2018

Vide letter dated 22.03.2018 (forwarded by DGFT on 09.07.2018), the firm has stated that they will manufacture Noodle cup indicating complete calculation of requirement of Paper Board of various GSM. They have also attached sample of noodle cup with cutting sketch in the paper board. They have claimed 40% wastage of raw material, however, taking into consideration the calculation and wastage, the following norms is recommended :-

Export Item: Articles made of paper / paperboard (cup stock & cup forma special 2PE)

Quantity : 132612 kg

Import Items

Sl. No.	Item description	Quantity recommended
1.	Relevant GSM Un-coated paper cup stock / paper board GSM in between : 150 to 224	1.34 kg / kg content contained in the export product
2.	Relevant GSM of Un-coated cup stock / paper board GSM in between : 225 or more	1.34 kg / kg content contained in the export product
3.	Relevant GSM Paper board Cupforma special 2 PE	1.34 kg / kg content contained in the export product

(Nand Lal)
Consultant
17.07.2018

DGFT(DES-IV)

No.7/89/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

4/83
M-112
7

Subject: **Application for fixation of norms under Para 4.06 of HB.P. 2015-20 for INK SUPER CONCENTRATE COLD SET ECO CYAN - M/s. Huber Group India Pvt. Ltd.**

Ref : 01/83/171/21/AM-18/DES-IV/262 dated 26-03-2018

Vide email dated 02.06.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of Blue 15 (Pthalocynine Blue), oil Soluble Phenolic Resin Based Varnish, Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, Soya Alkyd, Coxi (oil retarder) containing vegetable fatty Butyl Ester and Butylated Hydroxy Toluene 25%, Vegetable Oil Based Fatty Butyl Esters, Vegetable Oil (Soya/Linseed/Coconut), Packing Grease etc have been fixed, allowing its raw materials. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Subsequently, vide letter dated 15.06.2018, the firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK COLD SET ECO CYAN (30% +/- 10% Pigment & 24% +/- 10% Solid Resin)

Quantity: 1 kg.

4/83
M-112
8

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	**Blue 15 (Pthalocynine Blue) or its Raw Materials**	
1.1.1	Paraformaldehyde	0.0055
1.1.2	Caustic Soda	0.0166
1.1.3	Hydrochloric Acid (Pure)	0.0572
1.1.4	Copper Pthalocynine Blue	0.3019
1.1.5	Sulphuric Acid 98%	0.1579
1.1.6	Rosin	0.0114
1.1.7	Phthalamide	0.0140
1.1.8	Normal Butanol	0.0067
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials**	
2.1	Vegetable Oil based Fatty Butyl Esters	0.1994
2.2	Structured Phenolic Modified Rosin Ester	0.2248
2.1	**Vegetable Oil based Fatty Butyl Esters or its Raw Materials**	
2.1.1	Vegetable Distilled Fatty Acid	0.1769
2.1.2	Mix Xylene	0.0015
2.1.3	Normal Butanol	0.0477
2.1.4	Para Toluene Sulphonic Acid	0.0003
2.1.5	Tri Phenyl Phosphite	0.0003
2.2	**Structured Phenolic Modified Rosin Ester or its Raw Materials**	
2.2.1	Additives	0.0002
2.2.2	Maleic Anhydride	0.0075
2.2.3	Paraformaldehyde	0.0154
2.2.4	Pentaerythritol	0.0226
2.2.5	Alkyl Phenol	0.0267
2.2.6	Rosin	0.1827
2.2.7	Butylated Hydroxytoluene	0.0013
3	**Soya Alkyd or its Raw Materials**	
3.1.1	Vegetable Oil(Soya/Linseed/Coconut)	0.0877
3.1.2	Pentaerythritol	0.0137
3.1.3	Purified Terepathalic Acid	0.0210
3.1.4	Tri Phenyl Phosphite	0.0001
4	**Coxi (Oil Retarder) Containing Fatty Ester And Butylated Hydroxy Toluene 25% or its Raw Materials**	
4.1	Butylated Hydroxy Toluene	0.0040
4.2	Vegetable Oil based Fatty Butyl Esters	0.0119

4/83
M-112 9

4.2	**Vegetable Oil based Fatty Butyl Esters or its Raw Materials**	
4.2.1	Vegetable Oil Distilled Fatty Acid	0.0099
4.2.2	Mix Xylene	0.0001
4.2.3	Normal Butanol	0.0027
4.2.4	Para Toluene Sulphonic Acid	0.000015
4.2.5	Tri Phenyl Phosphite	0.000015
5	**Vegetable Oil (Soya/Linseed/Coconut)**	0.1550
6	**Packing Grease or its Raw Materials**	
6.1.1	Soya Oil	0.0074
6.1.2	Panoil 400	0.0003
6.1.3	Claytone	0.0013
6.1.4	Proxel Mb	0.000009
7	**Additive**	0.0044

(NAND LAL)
Consultant
03.07.2018

DGFT(DES-IV)

4/83
m-1/3

10

No.7/89/2018-TSW (Pt.)
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
*****

Subject: Application for fixation of norms under Para 4.06 of HB.P. 2015-20 for INK SUPER CONCENTRATE COLD SET ECO YELLOW 12 - M/s. Huber Group India Pvt. Ltd.

Ref : 01/83/171/023/AM-18/DES-IV/263 dated 26-03-2018

Vide email dated 04.06.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of Pigment Yellow 12 for printing inks, oil Soluble Phenolic Resin Based Varnish, Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, Soya Alkyd, Coxi (oil retarder) containing vegetable fatty Butyl Ester etc have been fixed, allowing its raw materials. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Subsequently, vide letter dated 15.06.2018, the firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK COLD SET ECO YELLOW 12 (22% +/- 10% Pigment & 26% +/- 10% Solid Resin)

Quantity: 1 kg.

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	Pigment Yellow 12 For Printing Inks or its Raw Materials	

4/83
M-113

1.1.1	Alluminium Sulphate	0.0100
1.1.2	Turkey Oil Red	0.0026
1.1.3	Hydrochloric Acid (Pure)	0.1443
1.1.4	Caustic Soda Lye	0.2386
1.1.5	3 Dichloro Ben.Di- Hydrochloride	0.0837
1.1.6	Sodium Nitrite	0.0466
1.1.7	Aceto Acetanlide	0.1206
1.1.8	Sulphamic Acid	0.0021
1.1.9	Rosin	0.0159
1.1.10	Dilute Acetic Acid	0.0879
1.1.11	Sodium Bi Sulphite	0.0112
1.1.12	1(P.Tolyl)Phenyl 3-Methyl5-Pyrazolone	0.0350
1.1.13	Additive	0.0011
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials**	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.2174
2.2	Structured Phenolic Modified Rosin Ester	0.2452
2.1	**Vegetable Oil Based Fatty Butyl Esters or its Raw Materials**	
2.1.1	Vegetable Oil Distilled Fatty Acid	0.1908
2.1.2	Mix Xylene	0.0019
2.1.3	Normal Butanol	0.0515
2.1.4	Para Toluene Sulphonic Acid	0.0003
2.1.5	Tri Phenyl Phosphite	0.0003
2.2	**Structured Phenolic Modified Rosin Ester or its Raw Materials**	
2.2.1	Additives	0.0003
2.2.2	Maleic Anhydride	0.0081
2.2.3	Paraformaldehyde	0.0168
2.2.4	Pentaerythritol	0.0246
2.2.5	Alkyl Phenol	0.0298
2.2.6	Rosin	0.1961
2.2.7	Butylated Hydroxy Toluene	0.0014
3	**Soya Alkyd-T or its Raw Materials**	
3.1.1	Vegetable Oil (Soya/Linseed/Coconut)	0.0854
3.1.2	Tertephthalic Acid	0.0183
3.1.3	Pentaerythritol	0.0122
3.1.4	Tri Phenyl Phosphite	0.0001
4	**Coxi (Oil Retarder) Containing Vegetable Fatty Butyl Ester or its Raw Materials**	
4.1.1	Butylated Hydroxy Toluene	0.0040
4.1.2	Vegetable Based Distilled Fatty Butyl Ester	0.0119
5	**Vegetable Oil (Soya/Linseed/Coconut)**	0.2020
6	**Packing Grease or its Raw Materials**	

4/83
M-113 12

6.1.1	Soya Oil	0.0074
6.1.2	Panoil 400	0.0003
6.1.3	Claytone	0.0013
6.1.4	Proxel MB	0.000009

NL

(NAND LAL)
Consultant
03.07.2018

DGFT (DES-IV)

No.7/89/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)

4/83
M-114
13

Subject: Application for fixation of norms under Para 4.06 of HB.P. 2015-20 for Ink Super Concentrate Yellow 12 (SFECO) - M/s. Huber Group India Pvt. Ltd.

Ref : 01/83/171/024/AM-18/DES-IV/217 dated 6-03-2018

Vide email dated 21.04.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of Pigment Yellow for printing inks, oil Soluble Phenolic Resin Based Varnish, Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, Printing ink vehicle, Phenol Modified Hydro Carbon Resin Oxyaluminium Octoate, Soya Alkyd, etc have been fixed, allowing its raw materials. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Subsequently, vide letter dated 15.06.2018, the firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: FLUSHED PIGMENT(DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINITING INK SHEETFED ECO YELLOW 12
(21%+-10% pigment & 27%+-10% solid resin)

Quantity: 1 kg

Import item:

S. NO.	Item Description	Quantity Recommended(Kg)
1	**Pigment Yellow 12 for Printing Inks or its Raw Materials**	
1.1.1	Aluminium Sulphate	0.0105
1.1.2	Turkey Red Oil	0.0027
1.1.3	Hydrochloric Acid (Pure)	0.1515
	Caustic Soda Lye	0.2504
1.1.5	Decamol-474	0.0022
1.1.6	3'Dichloro Ben.Di-Hydrochloride	0.0878
1.1.7	Sodium Nitrite	0.0490
1.1.8	Aceto Acetanilide	0.1266
1.1.9	Sulfamic Acid	0.0022
1.1.10	Rosin	0.0167

4/83
M-114

14

1.1.11	Dilute Acetic Acid	0.0922
1.1.12	Sodium Bisulphite	0.0118
1.1.13	1(P. Tolyl)Phenyl 3-Methyl5-Pyrazolone	0.0367
1.1.14	Additive	0.0011
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials**	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.1310
2.2	Structured Phenolic Modified Rosin Ester	0.1478
2.1	**Vegetable Oil Based Fatty Butyl Esters or its Raw Materials**	
2.1.1	Vegetable Based Distilled Fatty Acid	0.1097
2.1.2	Mix Xylene	0.0010
2.1.3	Normal Butanol	0.0298
2.1.4	Para Toluene Sulfonic Acid	0.0002
2.1.5	Tri Phenyl Phosphite	0.0002
2.2	**Structured Phenolic Modified Rosin Ester or its Raw Materials**	
2.2.1	Additives	0.0002
2.2.2	Maleic Anhydride	0.0049
2.2.3	Paraformaldehyde	0.0095
2.2.4	Pentaerythritol	0.0145
2.2.5	Alkyl Phenol	0.0165
2.2.6	Rosin	0.1201
2.2.7	Butylated Hydroxytoluene	0.0008
3	**Printing Ink Vehicle (Let Down Varnish) or its Raw Materials**	
3.1	Phenol Modfied Hydro Carbon Resin	0.0943
3.2	Oxyaluminium Octoate (Al.Content 5.9)	0.0022
3.3	Butylated Hydroxytoluene	0.0004
3.4	Vegetable Oil	0.1269
3.1	**Phenol Modfied Hydro Carbon Resin or its Raw Materials**	
3.1.1	Additives	0.000021

4/83
M-114
15

3.1.2	Paraformaldehyde	0.0057
3.1.3	Pentaerythritol	0.0056
3.1.4	Alkyl Phenol	0.0188
3.1.5	Rosin	0.0402
3.1.6	Dycyclopentadine	0.0266
3.1.7	Fumaric Acid	0.0046
3.1.8	Dimer Acid	0.0007
3.1.9	Neodene	0.0041
3.2	**Oxyaluminium Octoate (Al.Content 5.9) or its Raw Materials**	
3.2.1	Aluminium Isopropoxide	0.0010
3.2.2	Neopentyl Glycol	0.0003
3.2.3	Petroleum Distillate (Distillation Range 240-330 Degree C)	0.0005
3.2.4	Ethyl Aceto Acetate	0.0007
3.2.5	Mineral Turpentine Oil	0.0002
3.2.6	Ethyl Aceto Acetate	0.0002
4	**Soya Alkyd -T or its Raw Materials**	
4.1.1	Vegetable Oil (Soya/Linseed/Coconut)	0.0902
4.1.2	Purified Tertephthalic Acid	0.0201
4.1.3	Pentaerythritol	0.0146
4.1.4	Tri Phenyl Phosphite	0.0001
5	**Vegetable Oil (Soya/Linseed/Coconut) or its Raw Materials**	0.1380
6	**Coxi (Oil Retarder) Containing Vegetable Oil Based Fatty Butyl Ester And TBHQ 15 % or its Raw Materials**	
6.1	Tertiary Butyl Hydroxy Quinone (TBHQ)	0.0030
6.2	Vegetable Oil Based Fatty Butyl Ester	0.0171
7	**Packing Grease or its Raw Materials**	
7.1.1	Soya Oil	0.0074

4/83
m-114
16

7.1.2	Panoil 400	0.0003
7.1.3	Claytone	0.0013
7.1.4	Proxel MB	0.0001

(Nand Lal)
Consultant
03-05-2018

DGFT(DES-IV)

4/83
17

F. No. 7/177/2015-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
****

Repeat ibastis

Subject : Advance authorization for the export of Unscented wax candles - M/s Girdhars International

Ref : DGFT UO. No.01/83/050/173/AM-16/DES-IV

Advance Auth. No. ~~0510302002~~ 0510402395 Dated ~~15-01-2015~~ 28.04.2017

The case has been examined and the firm is exporting unscented wax candle in assorted colours, sizes and shapes. Taking cue from K-159, following norms is recommended:-

Export Item : Unscented Wax Candles in Assorted Colours, Sizes and Shapes

Quantity : 1 kg

Import Items :-

S.No.	Item description	Quantity recommended
1.	Paraffin Wax	0.500 Kg
2.	Stearic Acid Chemicals	0.447 Kg
3.	Micro Crystalline Wax	0.023 Kg
4.	Wicks	0.002 Kg
5.	Colour	0.005 Kg
6.	Light Stabilizer/Tinuvin/Richvin/Richsorb	0.006 Kg
7.	Polymer Vybar/Polyboost/AC Wax Chemicals	0.011 Kg

(NAND LAL)
Consultant
12-01-2016

DGFT(NC)
No 7/177/15-TSW Dt 12/1/16

F. No. 7/222/2018-TSW
Ministry of Commerce & Industry
Department of Industrial policy & Promotion
(TSW Section)
****

4/83
26
18
03.11.2017

Subject : Advance authorization No.0910065639 dated 12-04-2018 for the export of Double Side Decorative Laminates with Barrier Paper – less than 2.49 mm thickness – M/s Elite Laminates.

Ref : DGFT UO. No.01/83/050/132/AM-19/DES-IV/73 Dated 19.06.2018

Taking cue from SION H-68, following norms are recommended:-

H68	**Double Side Decorative Laminates with Barrier Paper – less than 2.49 mm thickness (167440.00 SQM)**	**1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%**	1	Kraft Paper	9.15 kg or applied quantity whichever is less
			2	Base Paper	0.214 kg or applied quantity whichever is less
			3	Barrier Paper	0.172 kg or applied quantity whichever is less
			4	Tissue Paper	0.027 kg or applied quantity whichever is less
			5	Phenol	3.52 kg or applied quantity whichever is less
			6	Melamine	0.362 kg or applied quantity whichever is less
			7	Methanol	3.85 kg or applied quantity whichever is less
			8	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:1.The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on less than 2.49 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Para formaldehyde/Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: AxB/C where A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported. C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

NL

(NAND LAL)
Consultant
09.07.2018

DGFT(DES-IV)

F. No. 7/218/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW - Section)
******

4/83
36
19

Subject: Application for Advance authorization No. 0910065759 dated 19.12.2017 for the export of Glass Epoxy Laminates of Various grade - M/s Lamtuf Plastics Ltd.

Ref: DGFT U.O. No. 01/83/50/133/AM-19/DES-IV/89 dated 28-06-2018

Taking cue from A 1037, the following norms is recommended:-

Export item : Glass Epoxy Laminates of various Grades

Quantity : 1,00,000 Kg

Import item:

Sl. No.	Item Description	Quantity Recommended
1.	Glass woven fabric GSM 100 to 220 *(of Relevant GSM)*	1.05 Kg / Kg content contained in export product
2.	Epoxy Resin viscous Liquid	1.05 Kg / Kg content contained in export product

(Nand Lal)
Consultant
28.06.2018

DGFT(DES-IV)

F. No. 7/222/2018-TSW
Ministry of Commerce & Industry
Department of Industrial policy & Promotion
(TSW Section)
****

0910065862 dt. 05.01.2018 ~~03.11.2017~~

4/83 4/83 44

Subject : Advance authorization No.0910065639 dated 12-04-2018 for the export of Double Side Decorative Laminates with Barrier Paper – less than 2.49 mm thickness – M/s Elite Laminates.

20

Ref : DGFT UO. No.01/83/050/132/AM-19/DES-IV/73 Dated 19.06.2018

Taking cue from SION H-68, following norms are recommended:-

H68	**Double Side Decorative Laminates with Barrier Paper – less than 2.49 mm thickness (167440.00 SQM)**	**1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%**	1	Kraft Paper	9.15 kg or applied quantity whichever is less
			2	Base Paper	0.214 kg or applied quantity whichever is less
			3	Barrier Paper	0.172 kg or applied quantity whichever is less
			4	Tissue Paper	0.027 kg or applied quantity whichever is less
			5	Phenol	3.52 kg or applied quantity whichever is less
			6	Melamine	0.362 kg or applied quantity whichever is less
			7	Methanol	3.85 kg or applied quantity whichever is less
			8	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:1.The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on less than 2.49 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Para formaldehyde/Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: AxB/C where A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported. C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

(NAND LAL)
Consultant
09.07.2018

DGFT(DES-IV)

No.7/150/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
.....

4/83
45
21

Subject: Advance authorization No. 0510405254 dated 08.01.2018 - M/s. Masu Brake Pads (P) Ltd.

Ref : DGFT UO. No.01/83/50/692/AM-18/DES-IV/07 dt. 26.07.2018

Vide letter dated 19.07.2018, the firm has given manufacturing process with stage-wise wastage, Import content in export product and production and consumption data. They have claimed wastage of 30%., however based on information given by the firm, the following norms is recommended, allowing wastage of 25%.

Export product: Rubberised Non Asbestos Brake Linings

Quantity : 404687.000 Kg

Import Items:

Sl. No.	Item Description	Qty. Recommended per 100 kg.
1.	Glass fiber chopped strands	35.414
2.	Acrylonitrile butadiene rubber	26.560
3.	Natural Flake Graphite	4.421
4.	Aramid fiber/pulp	0.441
5.	Friction Dust	29.083

(Nand Lal)
Consultant
30.07.2018

DFGT(DES-IV)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

4/83
82

Repeat basis

22

Subject: Advance Authorization application from M/s. Alps Chemicals Pvt. Ltd. for the import of raw material against the export of Direct Yellow 11- Liquid (dye content 29%)

(Advance Authorization No. ~~0810133846~~ ~~dated 17.11.2014~~)
0810142002 dt. 14.02.18

Ref: U.O. No. 01/83/50/061 /AM-16/DES-IV/253 dated 1.6.2015

M/s. Alps Chemicals Pvt. Ltd. have submitted present application for the import of raw material against the export of Direct Yellow 11- Liquid (dye content 29%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Direct Yellow 11- Liquid (dye content 29%)	1 kg	1. Para Nitro Toluene	0.246 kg.
		2. Diethanolamine	0.215 kg
		3. Trinbutylamine	0.053 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.C. Meena ,Dy. DGFT ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/12/2015-CH-II dated 7 .7.2015

अजय श्रीवास्तव

4/83
97

23

F. No. 7/60/2017-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
****

Subject : Advance authorization no. 0510405809 dated 07-03-2018 for the export of Self Adhesive paper - M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT File. No.01/83/050/118/AM-19/DES-IV/80 DATED 21.06.2018

Taking cue from SION A-2866. The following norms is recommended :

Export product:

S.No.	Description of Item	Quantity
1.	Self Adhesive Paper 155 GSM +/-10%	15000000 Sq.Meter
2.	Self Adhesive Film 121 GSM +/-10%	2500000 Sq.Meter
3.	Self Adhesive Paper 150 GSM +/-10%	2500000 Sq.Meter
4.	Self Adhesive Paper 151 GSM +/-10%	2500000 Sq.Meter
Import product		
1.	Coated Paper 80 GSM +/-10%	15600000 Sq.Meter
2.	Glassine Paper 58 GSM +/-10%	15750000 Sq.Meter
3.	Solprene – Butadiene – styrene polymer	64674 Kg
4.	Westrez – Rosin ester	142663 Kg
5.	Glassine Paper 58 GSM +/-10%	2600000 Sq.Meter
6.	Solprene – Butadiene – styrene polymer	10779 Kg
7.	Westrez - Rosin Ester	23777 Kg
8.	Glassine Base Paper 58 GSM +/-10%	2600000 Sq.Meter
9.	Solprene – Butadiene – styrene polymer	10779 Kg
10.	Westrez - Rosin Ester	23777 Kg
11.	Coated Paper - 75 GSM +/-10%	2600000 Kg
12.	Solprene – Butadiene – styrene polymer	7769 Kg

(Nand Lal)
Consultant
16.07.2018

DGFT(DES-IV)

F. No. 7/224/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
*****

4/83
100 24

Subject: **Application for Advance authorization 2210015866 Dated 08-03-2018 for the export of Single Side Decorative Laminates without Barrier paper - M/s. Stylam Industries Ltd.**

Ref: **DGFT U.O. No. 01/83/50/155/AM-19/DES-IV/76 dated 21.06.2018**

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Single Side Decorative Laminates without Barrier Paper thickness 0.50 mm to 1.50 mm Quantity as per application given, for various thickness	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 205 GSM,	1.033 kg or applied quantity whichever is less
2.	Base Paper 50 GSM to 150 GSM,	0.133 kg or applied quantity whichever is less
3.	Tissue Paper 18 GSM to 40 GSM,	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived by adopting Formula:
AxB/C
Where
A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/2.5%.
B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.
C=Either the Standard thickness of 1.00 mm or the Standard wt. of 1.45 Kg/sq. meter of 1.00 mm thickness.
3.The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.
4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.
5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 0.50 mm to 1.50 mm.

(Nand Lal)
Consultant
17.07.2018

DGFT(DES-IV)

F.No.7/228/2018 -TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

4/83
110

25

Subject: Advance Authorisation No. 0810142175 dated 19.03.2018 for export of Axial Fabrics of Glass Rovings - M/s Arvind PD Composites (P) Ltd.

Ref. DGFT. U.O. No. 01/83/50/0109/AM-19/DES-IV/77 dated 21.06.2018

In the past meeting No. 8/18 held on 16.02.2018, for the manufacture of Multi Axial Fabrics of Glass Rovings, 6% wastage was allowed for Glass Roving. Accordingly, the following norms is recommended:-

Export item : Multi Axial Fabrics of Glass Rovings
Quantity : 30,00,000 Kg.

Import Items:-

S.No.	Description of item	Quantity recommended
1.	Glass Fiber Rovings (Relevant)	1.06 Kg./Kg content contained in export product
2.	Polyester Textured Filament Yarn	1.05 Kg./Kg content contained in export product

(Nand Lal)
Consultant
19.07.2018

DGFT(DES-IV)

F. No. 7/227/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
*****

4/83
114
26

Subject: Application for Advance Authorization No. 0510405927 dated 22.03.2018 for the export of Double Sided Decorative Laminates with Barrier paper - M/s AICA Laminates India Ltd.

Ref: DGFT U.O. No. 01/83/50/0117/AM-19/DES-IV/74 dated 21.06.2018

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Sided Decorative Laminates with Barrier Paper – Thickness - 1.80 mm	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper (60GSM – 205 GSM)	9.15 kg or applied qty. whichever is less
2.	Base Paper (50GSM – 150 GSM)	0.214 kg applied qty. whichever is less
3.	Barrier Paper (50GSM – 120 GSM)	0.172 kg applied qty. whichever is less
4.	Tissue Paper (20GSM – 38 GSM)	0.027 kg applied qty. whichever is less
5.	Phenol	3.52 kg applied qty. whichever is less
6.	Melamine	0.362 kg applied qty. whichever is less
7.	Methanol	3.85 kg applied qty. whichever is less
8.	B.O.P.P. Film	0.01 kg applied qty. whichever is less

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.8 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: **A x B/C** where **A**=*Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%*,**B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the thickness 1.8 mm.

(Nand Lal)
Consultant
17.07.2018

DGFT(DES-IV)

19

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

5/83
123
Repeat basis
27

Subject: Advance Authorization application from M/s. Biostadt India Ltd. for the import of raw materials against the export of ENVIRON AC.

(Advance Authorization No. ~~0310786543~~ 0310820171 dt. 27.03.2018 dated 08.07.2014)

Ref: U.O. No. 01/82/050/403/AM15/DES-IV/799 dated 15.12.2015.

M/s. Biostadt India has submitted present application for the import of raw materials against the export of ENVIRON AC.

The application has been examined in line with the earlier norms committee decision and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ENVIRON AC	1 KG.	~~1. BIOFIXATION NIP GG POWDER~~	~~0.177 KG~~
		2. LITHOTHAMME GG (GRANULAR MIXTURE)	0.973 KG

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari , FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
Deptt. of C&PC U.O. No. 14010/~~28~~ 55 /2015-CH-II dated 22.02.2016

No.7/89/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

4/83
131 28

Subject: Advance Authorization No.0510406095 dated 11.04.2018 for the export of Multiple Walled Insulating Unit of Glass - M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/50/0120/AM-19/DES-IV/85 dated 21/06/2018

Taking cue from SION A 1060 and norms approved in the past, the following norms is recommended:-

Export Items:-

Sl. No.	Item Description	Quantity recommended
1.	62/0- Multiple Walled Insulating Unit of Glass: (The Export product shall contain 4181 Sqm of 6mm reflective Float Glass and 4181 Sqm of 6mm Clear Float Glass & 16724 Mtr of 11.50 mm Aluminium Spacer)	4181 sq mt
2.	62/0- Multiple Walled Insulating Unit of Glass: (The Export product shall contain 3665 Sqm of 6mm Reflective Float Glass, 3665 Sqm of 6 mm Clear Float Glass & 14660 Mtr of 15.50mm Aluminium Spacer)	3665 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	6mm Reflective Float Glass (Coated Glass)	1.08 Sqm/Sqm content contained in the export product
2.	6 mm Clear Float Glass (Clear Float Glass)	1.08 Sqm/Sqm content contained in the export product
3.	11.50 mm Aluminium Spacer (Aluminium Spacer)	Net + 2%
4.	15.50 mm Aluminium Spacer (Aluminium Spacer)	Net + 2%

(NAND LAL)
Consultant
06.07.2018

DGFT(DES-IV)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

4/83
134 Report Mode's 29

Subject: Advance Authorization application from M/s. Punjab Chemicals and Crop Protection Ltd. for the import of raw material against the export of Diflufenican Technical 98% Min.

(Advance Authorization No. ~~0310786530 dated 8.7.2014)~~
0310820407 dt. 11.04.18

Ref: U.O. No. 01/83/50/359/AM-15/DES-IV/233 dated 1.6.2015

M/s. Punjab Chemicals and Crop Protection Ltd. have submitted present application for the import of raw material against the export of Diflufenican Technical 98% Min.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Diflufenican Technical 98% Min.	1 kg	1. 2- Chloro Nicotinic Acid	0.481 kg.
		2. 2-4 Difluoro Aniline	0.380 kg
		3. 3- Hydroxy Benzotrifluoride	0.566 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.C. Meena ,Dy. DGFT ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11
Deptt. of C&PC U.O. No. 15022/10/2013-CH-II dated 7.2015

-5-

No.7/316/2017-TSW 25836 4/83 140 30

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Report Needs

.....

03108 20485 dt. 16.04.18

Subject : Advance Authorisation No. ~~0310812923~~ dated ~~27.4.2017~~-M/s Goldstab Organics Pvt. Ltd.-Mumbai

DGFT UO. No 01/83/50/213/AM-18/DES-4/85 DATED 14.7.2017

The application referred to above has been examined. Based on the Chartered Engineer's Certificate, the following norms are recommended for manufacture & export of 1.0 Kg. of Stabilizer.

Item of Export	Quantity (Kgs)	Item of Import	Quantity recommended for export of 1.0Kg. of the export product
One Pack Stabilizer	500000.0	1.Lead Ingots	300 gms.
		2. Polyethylene Wax	460 gms
		3.Stearic Acid	240 gms.

(NAND LAL)
Consultant
24-07-2017

DGFT (NC)

27/9/2017

4/83
146

F. No. 7/224/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
*****

2210015890 31

Subject: Application for Advance authorization no. ~~2210015899~~ dated 20.04.2018 for the export of Double Side Decorative Laminates with Barrier paper - M/s Stylam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/154/AM-19/DES-IV/86 dated 21.06.2018

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper (Thickness 1.50 mm +/- 1.00 mm) Total Sheets : 400000 nos. & Total Qty. 1456000 Sq. Meter	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 2 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: **A x B/C** where **A**=*Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%*,**B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

(Nand Lal)
Consultant
17.07.2018

DGFT(DES-IV)